

**SHRI SAROJ MUKHERJEE:** If we take the speeches of the Prime Minister and the other Ministers, we find that the emphasis is on the benefitting body of the welfare of people belonging to tribes and the scheduled castes, and on the distribution of house-sites I would like to ask the Minister whether there has been a specific mechanism to see that these people get the house sites in reality, and not on paper. If such a mechanism has been set up, what is the result? If not why not?

**SHRI OM MEHTA:** The question is specifically about the land for the cultivator, and not about house-sites. But in regard to house-sites also, the Ministry of Works and Housing is monitoring as to how many house-sites have been given, and what the position is. It is not that there is no monitoring agency.

#### Machinery from GDR for Sick Textile Mills

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\*232 **SHRI C K CHANDRAPAN.**  
**SHRI S R DAMANI:**

Will the Minister of **INDUSTRY AND CIVIL SUPPLIES** be pleased to state:

(a) whether Government have proposed to GDR to supply machinery for sick textile mills; and

(b) if so, facts thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A C GEORGE):** (a) and (b) No formal proposal for supply of machinery from G.D.R. to sick textile mills has been made. In the course of discussion between the Deputy Prime Minister of GDR who visited India lately and the Minister of Industry & Civil Supplies, it was incidentally mentioned if G.D.R. could participate in supply of equipment which may have to be imported as a part of modernisation of sick mills against

supply of fabrics of equivalent value to G.D.R. from the mills which would use machinery imported from G.D.R.; this was in the nature of an exploratory enquiry.

**SHRI C. K. CHANDRAPAN:** In the course of the discussion with the Deputy Prime Minister of G.D.R., the Government had made certain exploratory enquiry, according to the Minister I would like to know from the hon Minister whether it is a fact that the Government has proposed such link-up deals not only in relation to textiles, but also in relation to steel and other industries, where the products which we would manufacture, would be bought over by GDR and their machinery would be supplied for the modernization.

**MR SPEAKER:** Please don't extend this question to other industries. Stick to textiles and don't take it to steel and other products.

**SHRI C K CHANDRAPAN:** It was in connection with the talk with the Deputy Prime Minister of GDR. The Minister has mentioned it in the answer.

**MR SPEAKER:** Not all. It is too much for this question.

**SHRI C K CHANDRAPAN:** The Minister can restrict his reply.

**THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T A PAI):** India is capable of making textile machinery worth Rs 120 crores a year. We are not able to go beyond Rs 75 crores or Rs 100 crores because there is not enough demand. GDR is also another country which specialises in the manufacture of textile machinery. A proposition was put to the GDR that it would be possible for us to get them involved in our modernization programme provided they are prepared to take back the finished products by way of exports to pay for these imports.

**SHRI C K CHANDRAPAN:** Is it a fact that the Indo-GDR Joint Commission in its next meeting would dis-

cons all these proposals, and if so when is that meeting taking place and whether the Government has made any concrete proposals?

**SHRI T. A. PAI:** We are trying to study the possibilities of supplementarity of production between these two countries and the areas of co-operation. I think the next Joint Commission meeting would be held sometime in October-November.

#### Finances of Tamil Nadu Electricity Board

\*234. **SHRI M. KATHAMUTHU:** Will the Minister of ENERGY be pleased to state

(a) whether the finances of the Tamil Nadu Electricity Board are in bad shape;

(b) if so, facts thereof;

(c) whether Tamil Nadu State is getting electricity from Kerala; and

(d) if so, quantity being supplied by Kerala per month and at what rate?

**THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD):** (a) to (d) A statement is laid on the Table of the House.

#### Statement

(a) and (b). According to the audited figures available for 1972-73 and 1973-74, the Tamil Nadu State Electricity Board has been able to meet all its charges and appropriations including interest on Government loan after claiming heavy subsidies from the Government.

In 1974-75 and 1975-76 accounts for which have not yet been finalised, it will not be able to meet all its charges from its own revenues.

(c) Yes, Sir.

(d) The monthly quantum of energy supplied by Kerala to Tamil Nadu from June, 1975 to February, 1976 is given below.

Month	Energy supplied to Tamil Nadu (MU)
June, 1975	20.8
July, 1975	13.2
August, 1975	10.3
September, 1975	9.8
October, 1975	12.3
November, 1975	22.7
December, 1975	61.2
January, 1976	93.7
February, 1976	9.8
Upto March, 14th	5.3
<b>TOTAL</b>	<b>259.1</b>

The energy was supplied at the rate of 9.5 paise until till the 12th February, 1976 and at the rate of 12.5 paise/unit thereafter.

**SHRI M. KATHAMUTHU.** In his statement the Minister has stated that the Tamil Nadu State Electricity Board has been able to meet all its charges and appropriations, including interest on Government loan, after claiming heavy subsidies from the Government. But he did not give the reasons for the losses. What is the amount of subsidy during this period and what are the considerations for which this subsidy has been granted?

**PROF. SIDDHESHWAR PRASAD:** The audited figures of accounts in respect the Tamil Nadu State Electricity Board have been finalised only up to 1973-74. On that basis, the figures for 1974-75 and 1975-76 are still provision-